

THE KERALA CONTINGENCY FUND ACT, 1957

ACT 6 OF 1957

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THE KERALA CONTINGENCY FUND ACT, 1957¹

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ACT

to provide for the establishment and maintenance of Contingency Fund.

Preamble.- WHEREAS it is expedient to establish and maintain a Contingency Fund for the State of Kerala;

BE it enacted in the Eighth Year of the Republic of India as follows:-

1. *Short title and commencement.*— (1) This Act may be called the Kerala Contingency Fund Act, 1957.

(2) It shall come into force at once.

2. *Establishment of the Contingency Fund of Kerala.*— (1) There shall be established a Contingency Fund in the nature of an imprest entitled “The Contingency Fund of the State of Kerala” and consisting of a sum of ²[one hundred crores of rupees] withdrawn from the Consolidated Fund of the State of Kerala.

(2) Such Contingency Fund shall be held on behalf of the Governor of Kerala by the Secretary to the Government of Kerala in the Department of Finance and the Governor shall have authority to make advances therefrom for the purpose of meeting any unforeseen expenditure pending authorization of such expenditure by the State Legislature by law under Article 205 or Article 206 of the Constitution.

(3) As often as any such expenditure is authorized by law as aforesaid, the Government shall recoup to the Contingency Fund an amount equal to the advance taken from such Fund to meet the expenditure.

3. *Power to make rules.*— For the purpose of carrying out the object of this Act, the Government may, by notification in the Gazette, make rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into and the withdrawal of moneys from, the Contingency Fund of the State of Kerala.

4. *Repeal.*— The Contingency Fund Act, 1950 (Act XXXII of 1950), is hereby repealed.

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1 Received the assent of the Governor on 9th January, 1963. Published in the Gazette Extraordinary dated 9th January, 1963.

2 Substituted by Act 7 of 2005 (w.e.f.26.10.2004).